

THE HIGH COURT OF KERALA

A7- 127/2020

Kochi : 682 031
Dated : 22.06.2020

NOTICE

Sub:- Arrangements in Court proceedings till 30.06.2020 -reg

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On evaluating the present situation due to Covid 19 pandemic, the following arrangements with regard to Court proceedings are made forthwith till 30.06.2020 :-

I a)One Division Bench is constituted for the purpose of hearing fresh admission matters of all types of Writ Appeals, Civil Appeals, Habeas Corpus cases, Criminal Appeals etc., through video conferecing.

b)In fresh appeals filed which are to be heard through video confrencing by the Division Bench, appeal memorandum and the impugned judgment / order alone need be filed by online and physical copies along with all other documents need be submitted within three days from 30.06.2020.

c)Filing of all fresh Division Bench admission matters should be done only by email.

Case Filing email id

casefiling.hc-ker@kerala.gov.in

casefilinghck@gmail.com

AG/GP/PP email id (for serving copy)

ago.dbcases@gmail.com

CGC email id (for serving copy)

jaishankar.cgc@gmail.com

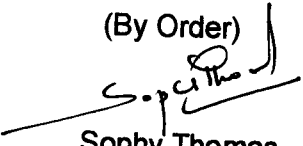
rajkumarkrkhc@gmail.com

II Appearance of counsel will not be insisted in any matter, in physical sitting of courts. Option is left to the learned counsel to appear or not. Cases will be heard only if both sides are represented. No cases will be dismissed for default due to the non-apperance of any of the counsel.

p.t.o

The aforesaid arrangements will be reviewed after 30.06.2020.

(By Order)


Sophy Thomas
Registrar General

To

The Advocate-General, Ernakulam.
The Director General of Prosecutions & State Public Prosecutor, Ernakulam.
The Additional Advocate-General, Ernakulam (2)
The Additional Director General of Prosecutions, Ernakulam
The President, Kerala High Court Advocates' Association, Ernakulam
The Vice-Presidents, Kerala High Court Advocates' Association,
Ernakulam (2).

The State Attorney, Advocate-General's Office, Ernakulam.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association,
Ernakulam.

The Secretary, Indian Law Institute, Kerala, Ernakulam
The Senior Standing Counsel, Government of India (Taxes), Ernakulam.
The Assistant Solicitor General of India, Ernakulam.

The Chairman, Bar Council, Ernakulam.
The President, Kerala Federation of Women Lawyers, Ernakulam.
The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.
The Director of the Kerala Judicial Academy, Athani. (He shall bring
the matter to the attention of the Chairperson, KJA).

The Member Secretary, Kerala State Legal Services Authority, Ernakulam
The Director, Kerala State Mediation and Conciliation Centre,
Ernakulam

The Registrar (Judicial), High Court.
All officers and Sections, High Court.
The Secretary, High Court Legal Services Committee, Ernakulam.
The Private Secretary to the Chief Justice, High Court.
The Protocol Officer, High Court.
The Public Relations Officer, High Court.
The Private Secretaries to Judges, High Court.
The IT Section, High Court (they shall publish the notice in the High Court
Website.)

The Court keepers, High Court
The Admn. Records Section, High Court
The Notice Board, High Court
The File/Stock File

**Copy submitted to :- The Honourable the Chief Justice
&
The Honourable Judges**